

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-12 (ND)/2012

In the matter of :

Indian Railway Catering & Tourism Corpn. Ltd
Vs.

..PETITIONER

Royale India Rail Tours Ltd & Ors.

.. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 12.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /Appellant :

For the Respondent/Corporate Debtor

: Mr. Abhinav Vashisht, Sr. Advocate
Mr. Abhimanu Mahajan, Advocate
Mr. Milandeep Singh, Advocate

For the RD(N)

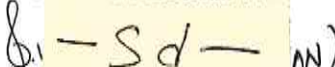
Ms. Anubha Goel, Advocate
: Mr. Manish Rai, Company Prosecutor

ORDER

Learned Counsel for the parties are present. Ld. representative for the ROC is also present and represents that in compliance to the order dated 09.10.2017, reply has been filed with an advance copy duly served to the parties.

Hence, the matter be placed before the Hon'ble Principal Bench on 17.10.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.10.2017